

**MOTION FOR ELECTION TO THE
PUBLIC ACCOUNTS COMMITTEE,
AND PROGRAMME THEREOF**

THE MINISTER OF PARLIAMENTARY
AFFAIRS (SHRI SATYA NARAYAN SINHA):
Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term commencing on the 1st May, 1964 and ending on the 30th April, 1965 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Committee on Public Accounts: —

1. Number of Members to be elected. Seven
2. Last date and time for receiving nominations. 27th April, 1964 (up to 3 P.M.)
3. Last date and time for withdrawal of candidature. 28th April, 1964 (up to 3 P.M.)
4. Date and time of election. 29th April, 1964 (Between 3 P.M. and 5 P.M.)
5. Place of election. Room No. 63, First Floor, Parliament House, New Delhi.
6. Method of election. Proportional representation by means of single transferable vote.

**MOTION FOR ELECTION TO THE
COMMITTEE ON PUBLIC UNDERTAKINGS
AND PROGRAMME
THEREOF**

THE MINISTER OF PARLIAMENTARY
AFFAIRS (SHRI SATYA NARAYAN SINHA):
Sir, I move:

"That this House do proceed to elect, in such manner as the Chairman may direct, five members from among the Members of the House to associate with the Committee on Public Undertakings of the Lok Sabha from the 1st May, 1964 for the duration of the present Lok Sabha."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Committee on Public Undertakings: —

THE APPROPRIATION BILL, 1964 NO. (2.)

1. Number of Members to be elected. Five
2. Last date and time for receiving nominations. 28th April, 1964 (up to 3 P.M.)
3. Last date and time for withdrawal of candidature. 29th April, 1964 (up to 3 P.M.)
4. Date and time of election. 30th April, 1964 (Between 3 P.M. and 5 P.M.)
5. Place of election. Room No. 63, First Floor, Parliament House, New Delhi.
6. Method of election. Proportional representation by means of the single transferable vote.

SECRETARY: Sir, I beg to lay on the Table a copy of the Appropriation No. (2) Bill, 1964 as passed by the Lok Sabha:

1QK3

MR. CHAIRMAN: Further consideration of the Drugs and Cosmetics (Amendment) Bill, 1963. When the House adjourned on the 11th February, Dr. M. M. S. Siddhu had not concluded his speech,

REFERENCE TO NOTICE OF MOTION FOR PAPERS

श्री प्यारे लाल कुरील 'तलिब' :

(उत्तर प्रदेश) : ज़ाब वाला - में ने
शेख मुहम्मद की दहाई के बारे में
और उनमें ने जे हालत में तल्लिब की
में और कंसिडर किये रिकार्ड हो है
अस सम्बन्ध में मोशन फार पेपर्स का
एक नोटिस दिया है - में जानना चाहता
हूँ कि इस नोटिस के बारे में में क्या
हो है -

†श्री प्यार लाल कुरील 'तलिब,
(उत्तर प्रदेश) जनाबे वाला, मैंने शेख
अब्दुल्ला की रिहाई के बारे में और
उन्होंने जो हालिया तकरिरी की हैं और जो
कान्सप्रेसी केस विदज्ञा हुआ है इस सम्बन्ध
में मोशन फार पेपर्स का एक नोटिस दिया
है। मैं जानना चाहती हूँ कि इस नोटिस
के बारे में क्या हुआ है ?]

श्री सभापति : आपने जो नोटिस
दिया है वह गवर्नमेंट को भेज दिया गया
है। वहाँ से आबजर्वेशन आने के बाद मैं
अपना फैसला करूँगा।

श्री प्यारे लाल कुरील 'तलिब' :

कब तक फेसला हो जायेगा जरा में
यह जानना चाहूँगा -

†[श्री प्यारे लाल कुरील 'तलिब,
कब तक फैसला हो जायेगा जरा मैं यह
जानना चाहूँगा।]

श्री सभापति : इस वक्त आप नहीं
जान सकते। जब उनका जवाब आ जायेगा
उस वक्त मैं फैसला करूँगा।

THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1963—continued.

MR. CHAIRMAN: Dr. Siddhu is not present today. I would call upon Dr. P. N. Sapru to speak.

SHRI P. N. SAPRU (Uttar Pradesh): Mr. Chairman, I had thought that Dr. Siddhu would be the first speaker and that he would have something to say about the various clauses of this Bill, but I find myself in the position of opening the debate so far as the debate this morning is concerned. Now, the first thing that I should like to say is that there is undoubtedly a need for the Drugs and Cosmetics (Amendment) Bill. I do not know about cosmetics, but there is certainly need for a Drugs Bill. The Bill was referred to a Joint Select Committee and the Select Committee appears to have done its work in a satisfactory manner. They have gone through the various clauses of the Bill and tried to improve the Bill to the extent that it was possible for them, to do so. I cannot help asking myself this question, whether it is at all desirable for us to include the Ayurvedic and Unani medicines within the scope of the Bill.